

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A. NO. 343/2003  
IN  
OA 2851/2002

(28)

New Delhi this the 3rd day of December, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).  
Hon'ble Shri S.K.Naik, Member (A).

J.S. Thakur ..Applicant.  
Versus ..Respondents  
Union of India & Ors.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

RA 343/2003 has been filed by the applicant in OA 2851/2002. A perusal of the review application shows that none of the grounds available to the review applicant exists in the review application as the applicant is merely trying to re-argue the case on merits. The order sought to be reviewed dated 11.9.2003 is an oral order which has been passed in the presence of learned counsel for the parties and after hearing them and perusing the pleadings and relevant documents on record. In the circumstances of the case and having regard to the settled principles of law, as we do not find any error apparent on the face of the record or any other sufficient grounds as provided under Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 CPC, RA 343/2003 is rejected.

Naik  
(S.K. Naik)  
Member (A)

'SRD'

Lakshmi  
(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)